

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:53
ANSWERED ON:02.07.2009
COMPENSATION OF AIR PASSENGERS
Sugavanam Shri E.G.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a): the total amount of compensation paid in case of air mishap or loss of baggage and cargo on international flights during the last three years;
- (b): whether as per the Montreal Convention, the airlines in the country is required to shell out higher compensation in case of the above;
- (c): if so, the details thereof;
- (d): whether Airlines is also liable for damages on account of delay in the carriage of passengers, baggage or cargo;
- (e): if so, the details thereof; and
- (f): if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a): Such information is not maintained by Government since the issue of compensation to be paid, is determined by the Courts of Law and is settled between the concerned Parties.
- (b) to (f): Yes, Sir. After India's accession to the Montreal Convention, the amount of compensation for death or bodily injury stands enhanced from US \$ 20,000 to US \$ 1,40,000; for damage to the checked baggage from US \$ 20 to US \$ 1400 per kg/passenger; for damage to cargo from US \$ 20 to US \$ 24 per kg. As compensation for delay in the carriage of passengers, baggage or cargo the carrier is liable for damage limited upto US \$ 5180 for each passenger.